

In the National Company Law Tribunal, Jaipur

CP No. 32/2006
TA No. 142/2018

UNDER SECTION 397/398 OF IBC

In the matter of:

Rani Surolia and others

.....Applicant/Petitioners

Vs.

Rajasthan Development Trust Pvt. Ltd. & Ors.

..... Respondents

Order delivered on 13.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Sanjiv Pandey, Adv.

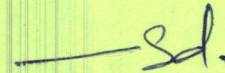
For Respondent(s) : None appeared.

ORDER

Learned counsel for the petitioner is present. Pursuant to the transfer of proceedings before this Bench from New Delhi Bench, learned counsel for the petitioner is present and points out that the order dated 07.06.2018 passed by New Delhi, Bench of NCLT to file a reply by respondents within three weeks and further time granted to the petitioner to file its rejoinder by two weeks thereafter has not been complied by the respondents as a copy of the reply has not been furnished to him as of today and in the circumstances, petitioner is not able to comply with the order of 07.06.2018. By order dated 03.08.2018 the matter has been shifted/transferred to this Bench by the New Delhi Bench of NCLT which

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explains the respondents absence before this Bench of the Tribunal today. In the circumstances the Court Officer is directed to issue notice to all respondents in relation to transfer of the proceedings and the company petition before this Bench of this Tribunal and as well as for the next date of hearing which is fixed on 05.10.2018. Meanwhile the Court Officer is also to correspond with the registry of the Tribunal, New Delhi to ascertain whether any reply has been filed by the respondents and place the said communication and response on record.



(R. Varadharajan)
Member (Judicial)